

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 570/GT/2020**

Subject : Petition for revision of tariff for the 2014-19 tariff period after truing up exercise and determination of tariff for the 2019-24 tariff period in respect of Chandrapura Thermal Power Station, Units 7 and 8 (500 MW).

Petitioner : Damodar Valley Corporation

Respondents : BRPL and 3 others.

Date of Hearing : **4.1.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Shri Manik Rakshi, DVC  
Shri Sandip Pal, DVC  
Shri Samit Mandal, DVC  
Shri Arnab Kr. Sinha, DVC  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Buddy Ranganadhan, Advocate, BRPL & BYPL  
Shri Anupam Varma, Advocate, BRPL & BYPL  
Shri Rahul Kinra, Advocate, BRPL & BYPL  
Shri Aditya Ajay, Advocate, BRPL & BYPL  
Ms. Megha Bajpeyi, BRPL  
Shri Abhishek Srivastava, BYPL  
Shri Anurag Naik, MPPMCL  
Shri Rajiv Yadav, Advocate, DVPCA

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing, the learned Senior counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter. He also submitted that the prayer of the Petitioner for relaxation of NAPAF for 2014-15, 2017-18 and 2018-19 from 85% to 83%, in the light of coal shortage scenario, may be allowed in exercise of the 'power to relax' under the 2014 Tariff Regulations.



3. Due to paucity of time, the Respondents could not commence their submissions.
4. The Petitioner is directed to furnish the following additional information, after serving copy on the Respondents and Objector, on or before **27.1.2022**.

**For the 2014-19 Tariff Period**

- (i) *Head wise expenditure incurred in repairing, procurement, transportation, etc, for old rotor, new rotor and rotor obtained from NTPC Ltd for Unit -7 along with the transportation distance, residual life and chronological order of events thereof including date of restoration, return to NTPC. Also, the LD / insurance recovered against the damaged part of the rotor, if any;*
- (ii) *Details of works corresponding to withheld payment of Rs. 326.55 lakh of M/s BHEL along with LD / insurance proceeds claimed from BHEL or penalty imposed on BHEL, on this count, if any. As, these works were capitalized through other contractors, the details regarding the actual additional capital expenditure claimed for the subject works along with confirmation that the claim submitted is against the said works only;*
- (iii) *Form 9D or confirmation that no exclusion has been claimed;*
- (iv) *Audited financial statements with station-wise reconciliation;*
- (v) *Details of various activities, revenue realized, and expenses of each subsidiary along with justification for claim of such expenses;*
- (vi) *Details of the month-wise coal stock along with documents justifying the quantity & landed cost of domestic coal and fuel oil purchased;*
- (vii) *Form 9C duly reconciled with audited accounts and certified by auditor;*
- (viii) *Soft copy (MS Excel) of Revised Form-1, Form 13B, Form15, Appendix 5, Appendix 3.*
- (ix) *Gross Calorific Value (GCV) details on 'as received' basis for the months of January 2014 to March 2014, which was uploaded on the website of the Petitioner and shared with the beneficiaries.*
- (x) *Copy of all loans mentioned in Form 13, raised and utilized in capital expenditure (Plant-wise/ Unit-wise and DVC as a whole), duly reconciled with audited accounts and certified by Auditor along with documentary proof of interest rates;*
- (xi) *Details such as, the name of financial institution, account number, linkage of bond to the specific generating station, account statement showing contribution balances for sinking fund maintained under escrow mechanism as per audited accounts;*
- (xii) *Allocation/Reconciliation statement of sinking fund (Plant-wise/ Unit-wise) duly reconciled with audited accounts and certified by the Auditor. In addition, the reasons for increasing trend of Interest & Contribution on Sinking Fund;*
- (xiii) *Allocation/Reconciliation statement (Plant/unit wise) duly reconciled with audited accounts and certified by the Auditor for Common Cost – Director, Central, R&D, IT, Subsidiary, Other office etc.,*



- (xiv) *Details of Storage capacity of Primary fuel as per Form 3;*
- (xv) *Flow of un-discharged liabilities from the actual expenditure with effect from approved capital cost as on 31.3.2014;*
- (xvi) *Year-wise details of the DC declared, Scheduled energy, coal required, coal procured, and energy generated along with the year-wise % of relaxation sought in NAPAF.*
- (xvii) *Confirmation as to whether, the additional capitalization claimed does not include the assets capitalized for other units and solely belongs to Units-7 and 8;*
- (xviii) *Confirmation that the capital spares claimed are actually consumed for Unit-7 and 8 only and not consumed for other units;*
- (xix) *Reasons for the variation in year-wise actual gross generation in Form 13 B and Appedix-4-Addl O&M expenses used for allocation of Water Charges, Ash Evacuation etc.*
- (xx) *Segregation of the year wise common office expenditure on account of its generating stations and other activities, including subsidiary activities along with auditor certificate;*
- (xxi) *Complete details with regard to the. additional capital expenditure claimed towards Turbo Generator & Accessories - Units 7 & 8 along with availability of these accessories with other units of the plant, if any. In case yes, the justification for procuring these accessories separately for Units 7& 8;*
- (xxii) *In justification for various claims towards additional capital expenditure it has been submitted that the work is within the original scope of work and completed within the cut-off date and balance payments are being made. However, it is observed that these payments are spread throughout the 2014-19 tariff period. The Petitioner shall provide justification for payments made against these heads in different years;*
- (xxiii) *The year-wise list of initial spares procured and consumed, duly certified by auditor.*
- (xxiv) *Year-wise segregation of Pension &Gratuity;*
- (xxv) *Appropriate justification for claim of large amounts towards Computers and IT at Plant as well other offices.*

**For the 2019-24 Tariff Period**

- (i) *Basis of projection of security expenses, share of Common Office expenditure, expenses due to Mega insurance and expenditure for Subsidiary activity;*
- (ii) *Approval of the competent authority for additional capital expenditure proposed to be incurred and a note on the procedure adopted for approval of such proposals;*
- (iii) *Revised Form 15 as per Tariff Formats with details of opening stock and value of fuel;*
- (iv) *Year-wise segregation of Pension &Gratuity;*



- (v) *Allocation/Reconciliation statement of sinking fund (Plant-wise/ Unit-wise) duly reconciled with audited accounts and certified by Auditor. In addition, the reasons for increasing trend of Interest & Contribution on Sinking Fund;*
- (vi) *Any other information / documents as considered necessary in support of the various claims for the 2014-19 and 2019-24 tariff periods.*

5. The Respondents/Objector shall file their replies/objections by **7.2.2022**, after serving copy to the Petitioner, who may file its rejoinder/response, if any, by **14.2.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Petition is part heard. The Respondents/Objector shall make their submissions during the next date of hearing, for which separate notice will be issued.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

